

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P. (S) No. 2788 of 2020

Sashi Bhusan Kumar Yadav.Petitioner

-Versus-

The State of Jharkhand & Ors.Respondents

CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK

(Through: Video Conferencing)

For the Petitioner : Mr. Anil Kumar, Advocate.

For the Respondents : Mr. Praveen Akhouri, S.C. (Mines) I.

05/ 26.03.2021

Respondent No.3- The Director, Department of Revenue and Land

Reforms, Government of Jharkhand is directed to take a decision in view of the recommendations made by the Settlement Officer at Annexure-6.

Let the respondents file a specific affidavit bringing on record the decision taken by the Director in pursuant to Annexure-6 dated 03.12.2019.

Put up this case four weeks after "**Holi**" holidays.

[Dr. S.N.Pathak, J.]

P.K.S.